

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-953/PB/2018
IA/3604/2024, IA/3334/2024, IA/3225/2024

IN THE MATTER OF:
Punjab National Bank

...PETITIONER

Vs.

M/s. Hanung Toys and Textiles Ltd

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 22.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant

:Adv. N.P.S. Chawla, Adv. Jasjeet
Singh.

For the RP

:Adv Rishi Singhal.

ORDER

IA/3604/2024

This is an application filed on behalf of the Successful Resolution Applicant seeking liberty to withdraw the IA/3334/2024 & IA/3225/2024 due to reasons mentioned in the application. Heard Ld. Counsel for the Applicant. Ld. Counsel on behalf of the RP is also present and has no objection in giving liberty to Applicant to withdraw both the IAs. Both the IAs i.e. IA/3334/2024 & IA/3225/2024 are **dismissed as withdrawn**. This application is **disposed** of accordingly.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)